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O.A. 327/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 15/2/05
Issued to the Counsel
for both side.
Mg
25/2/05

In 21/2/05
S.C.

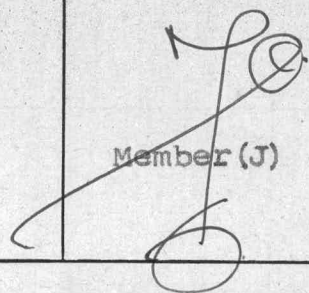
Order dated : 15.2.05


Heard Mr. H.M.Dhal, Ld. Counsel for the applicant and Mr. S.B.Jena, Ld. Additional Standing Counsel.

Mr. Jena, Ld. Additional Standing Counsel submits that the I.O. appointed by the Disciplinary authority has already submitted his report and the matter is now awaiting final order to be passed by the disciplinary authority.

In the said circumstances, the disciplinary authority is hereby directed to pass order as deem fit and proper in the matter within a period of 15 days from the date of receipt of this order.

In this O.A. the only relief sought by the applicant, that the order under Annexure 4, i.e. the order of the appointing authority/ disciplinary authority putting him under suspension to be quashed as illegal, arbitrary and without authority of law has become infructuous as the applicant has already been reinstated by virtue of our order dated 10.6.03. In the meantime, the enquiry into the matter also having been completed and the disciplinary authority having been directed to pass the final order within a period of 15 days from today, nothing survives in this O.A. for further adjudication. Accordingly, this O.A. is disposed of. No costs.


Member (J)


Vice-Chairman